



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LIX] TUESDAY, OCTOBER 30, 2018 / KARTIKA 8, 1940

Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV

Acts of Gujarat Legislature and Ordinances promulgated and
Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the President on the 17th October, 2018 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 20 OF 2018.

(First published, after having received the assent of the President, in the "Gujarat Government Gazette", on the 30th October, 2018).

AN ACT

*further to amend the Gujarat Prevention of Fragmentation and
Consolidation of Holdings Act, 1947.*

It is hereby enacted in the Sixty-ninth Year of the Republic of
India as follows:-

1. (1) This Act may be called the Gujarat Prevention of Fragmentation and Consolidation of Holdings (Amendment) Act, 2018. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment
of section 9
of Bom.LXII
of 1947.

2. In the Gujarat Prevention of Fragmentation and Consolidation of Holdings Act, 1947, in section 9, in sub-section (2), for the words "of the market value", occurring at two places, the words "of the prevailing jantri value" shall be substituted.

Bom.LXII
of 1947.